

43

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

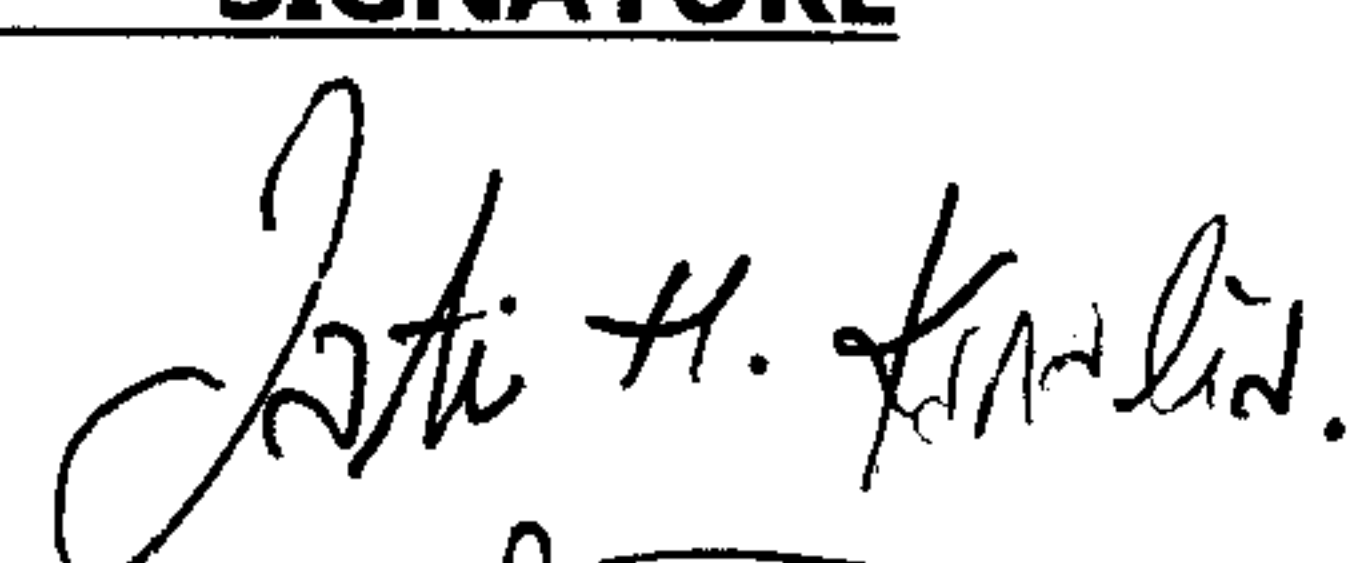
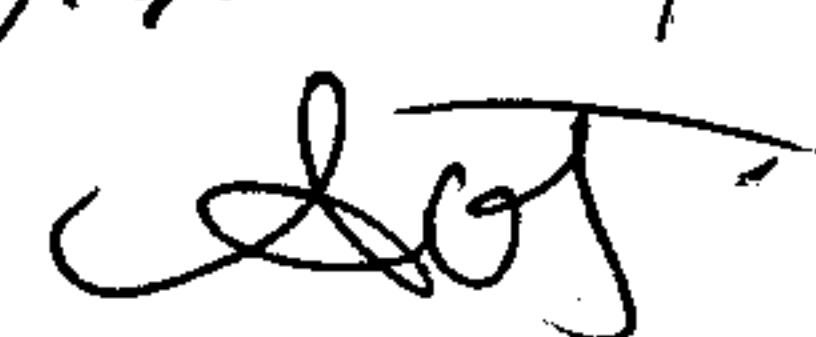
**T.P. No. 134/397-398/NCLT/AHM/2016 (New)
C.P. No. 65/397-398/CLB/MB/2016 (Old)**

**Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.05.2018**

Name of the Company: Sandeep Jagdishchandra Dave
V/s.
Environmental Project Mgmt. Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	JATIN KAPADIA	PCS	R-1 to 4	
2.	ALKESH JALAN	PCS	PETITIONER	

ORDER

PCS Mr. Alkesh Jalan is present for the Petitioner. PCS Mr. Jatin Kapadia is present for the Respondent No. 1 to 4.


Learned PCS appearing on behalf the Respondent submitted that Respondent No. 4 namely Reena Tarak Parekh expired on 10.03.2018.

The petitioner may implead the legal heir of the Respondent No. 4 in the main petition.

Learned PCS appearing on behalf of the Petitioner submitted that they are made some written communications with respondent asking for certain document so as to settle the dispute as proposed by Respondent.

The respondent is directed to furnish those document and see the viability of the settlement.

List the matter on 02.07.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**
Dated this the 8th day of May, 2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**